

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL APPEAL NOS. 1570-1571 OF 2025

PAPPU LAL

Appellant(s)

VERSUS

SURENDRA KOLI & ANR.

Respondent(s)

WITH

CRIMINAL APPEAL NO. 513 OF 2011

CRIMINAL APPEAL NOS. 1572-1574 OF 2025

CRIMINAL APPEAL NOS. 1585-1586 OF 2025

CRIMINAL APPEAL NO. 1575 OF 2025

CRIMINAL APPEAL NO. 1579 OF 2025

CRIMINAL APPEAL NO. 1576 OF 2025

CRIMINAL APPEAL NO. 1580 OF 2025

CRIMINAL APPEAL NO. 1577 OF 2025

CRIMINAL APPEAL NO. 1581 OF 2025

CRIMINAL APPEAL NO. 1578 OF 2025

CRIMINAL APPEAL NO. 1584 OF 2025

CRIMINAL APPEAL NOS. 1587-1590 OF 2025

CRIMINAL APPEAL NOS. 1582-1583 OF 2025

O R D E R

1. After having heard learned counsel for the parties, we are not inclined to entertain these criminal appeals. The criminal appeals are dismissed accordingly.

2. Pending application(s), if any, stand(s) disposed of.

.....CJI
(B.R. GAVAI)

.....J
(SATISH CHANDRA SHARMA)

.....J
(K. VINOD CHANDRAN)

New Delhi
July 30, 2025

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1570-1571/2025

PAPPU LAL

Appellant(s)

VERSUS

SURENDRA KOLI & ANR.

Respondent(s)

(IA No. 97641/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 97640/2024 - EXEMPTION FROM FILING O.T.)

WITH

CrI.A. No. 513/2011 (II)

CrI.A. No. 1572-1574/2025 (II)

(IA No. 147765/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 147766/2024 - EXEMPTION FROM FILING O.T.)

CrI.A. No. 1585-1586/2025 (II)

IA No. 138400/2024 - EXEMPTION FROM FILING O.T.

CrI.A. No. 1575/2025 (II)

(IA No. 147678/2024 - EXEMPTION FROM FILING O.T.)

CrI.A. No. 1579/2025 (II)

(IA No. 123136/2024 - EXEMPTION FROM FILING O.T.)

CrI.A. No. 1576/2025 (II)

(IA No. 133358/2024 - EXEMPTION FROM FILING O.T.)

CrI.A. No. 1580/2025 (II)

(IA No. 126255/2024 - EXEMPTION FROM FILING O.T.)

CrI.A. No. 1577/2025 (II)

(IA No. 117778/2024 - EXEMPTION FROM FILING O.T.)

CrI.A. No. 1581/2025 (II)

(IA No. 130280/2024 - EXEMPTION FROM FILING O.T.)

CrI.A. No. 1578/2025 (II)

(IA No. 122072/2024 - EXEMPTION FROM FILING O.T.)

CrI.A. No. 1584/2025 (II)

(IA No. 139021/2024 - EXEMPTION FROM FILING O.T.)

Crl.A. No. 1587-1590/2025 (II)
(IA No. 145966/2024 - EXEMPTION FROM FILING O.T.)

Crl.A. No. 1582-1583/2025 (II)
(IA No. 133389/2024 - EXEMPTION FROM FILING O.T.)

Date : 30-07-2025 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Appellant(s) : Mr. Ajay Kumar Singh, AOR

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Mr. Ishaan Sharma, Adv.
Mr. Rajendra Singh Rana, Adv.
Mr. Praneet Pranav, Adv.
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For Respondent(s) :

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Ms. Manisha Bhandari, Adv.
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Ms. Ishita Dhaila, Adv.

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Mr. Kumar Abhinandan, Adv.

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Mr. Mukesh Kumar Maroria, AOR
Mr. Rishikeash Haridas, Adv.
Mr. Piyush Beriwal, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Ishaan Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The appeals are dismissed in terms of the signed order.
2. Pending application(s), if any, stand disposed of.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR

[Signed order is placed on the file]